

[Secretary-General]

agreed without any amendment, to the Textiles Committee (Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 13th November, 1973".

MR. SPEAKER: Shri Raj Bahadur will make a statement later on... (Interruptions) Let us see to it later on.

11.56 hrs.

#### ELECTION TO COMMITTEE

JOINT COMMITTEE ON OFFICES OF PROFIT

SHRI PATTABHI RAMA RAO (Rajamundry): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri Dharnidhar Basumatari resigned from the Committee."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri Dharnidhar Basumatari resigned from the Committee."

The motion was adopted.

11.58 hrs.

#### MATTER UNDER RULE 377

ACTION TAKEN BY GOVERNMENT ON BHARGAVA COMMISSION'S REPORT ON SUGAR NATIONALISATION

MR. SPEAKER: Shri Pandey.

SHRI NARSINGH NARAIN PANDEY (Gorakhpur): It is seven months since the Bhargava Commission on sugar nationalisation has submitted its report to the Government but the Government was not in a position to inform the House regarding the various actions taken in this regard with the result that the canegrowers, consumers and sugar workers are finding themselves in a great dilemma. The Crushing season has started and the canegrowers' association is asking for Rs. 15 per quintal as the minimum price for cane. So far this has not been announced. The Tariff Commission has already submitted its report to the Government. The sugar magnates are trying hard to see that the sugar price is increased. No national sugar policy was announced in this House; no cane price has been announced. The Minister should come with a statement on sugar policy for the season.

PROF. MADHU DANDAVATE : (Rajapur): When is there going to be a discussion on this? I should like to know from the Minister. Notice under 193 had already been decided upon, so that all the aspects can be discussed. The Business Advisory Committee has already decided.

SHRI S. M. BANERJEE (Kanpur): The U. P. Government has announced that the increase will be only one rupee. If the Minister makes an announcement I welcome it, provided the Government is prepared to increase it, as demanded, by Rs. 3. I fully support Mr. Pandey. Before the elections it should be nationalised. I am told that the sugar magnates do not want it before elections.. (Interruptions)

**SHRI NARSINGH NARAIN PANDEY:** A suggestion has been made by Prof. Dandavate that the 193 notice should be taken up. I am raising a matter of policy. I want the sugar policy to be announced because the crushing season has started; the price of cane must be declared. Tariff Commission has already submitted its report and the sugar magnates are trying hard to increase the price of sugar. What is the policy of the Government. Unless the policy of the Government comes up before the House, how 195 could crop up here?

श्री मधु लिमये (बाका): रुधयलः महोदय मेरे मित्र ने जो सुझाव दिया है मैं उस का समर्थन करता हूँ क्योंकि गन्ने के दाम का मूल्य बढ़ा ग.भीर है इस हदका दाम चल रहा है उर प्रदेश में कोई गन्ना देने के लिए तैयार नहीं है ।

12.00 hrs.

**MR. SPEAKER:** This was under Rule 377. I have not allowed a debate.

**PROF. MADHU DANDAVATE:** The Business Advisory Committee has taken a decision that a discussion should be allowed under rule 193. I am only suggesting that the discussion should be held as early as possible.

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH):** As regards the sugar policy for 1973-74, Government has already taken a decision. A statutory minimum price has been fixed and the price continues to be the same as it was last year, i.e. Rs. 8 for 8.5 per cent recovery, with a premium of 9.4 paise for every 0.1 per cent increase. Partial control will continue this year also. A higher price for sugarcane is being paid and will be paid as it was paid last year. As the house knows, in some States already a decision has been taken. U.P. Government has announced in consultation with the millowners that Rs. 12.25 would be paid in the region to the

east of Lucknow and Rs. 13.25 in the region to the west of Lucknow.

The final report of the Traiff Commission has been received only recently and it is under consideration. As for the Bhargava Commission, an interim report on nationalisation and other issues was received. We asked for certain clarifications from the Commission. We have recently received some clarifications. Government is considering that report. The final report is yet to be submitted. It is likely to be submitted by the end of December.

**MR. SPEAKER:** I think we should have some discussion. By what time will you bring it?

**PROF. SHER SINGH:** Government is considering the interim report. After Government has considering it, it will be laid on the Table. Then there can be a discussion.

**MR. SPEAKER:** We need not wait for that. We confine it earlier also.

12.04 hrs.

**RE. TAKING PHOTOGRAPHS FROM THE GALLERIES**

**MR. SPEAKER:** I just wanted to invite your attention to a matter about which I have been feeling a little perturbed. When the hon. Member raised this question about photographing in the gallery, I enquired and found that there was no permission from this office. It was some confusion on behalf of some protocol and some dignitaries of foreign countries. There is always a special gallery for the foreign dignitaries. I exactly do not know who were the dignitaries. But I assure you that whenever they come to witness the proceedings of this House, they are most welcome, and we always request them to come and see it. There was no disrespect or anything meant like that. It was for the first time that somebody came for photo-